

COURT NOTICE

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

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PBT No. 1 OF 2021

Next Date of Hearing: 25.10.2021

MANJIT KAUR AND OTHERS

Petitioner(s)/Appellant(s)

Versus

GENERAL PUBLIC AND OTHERS

Respondent(s)/Defendant(s)

PROBATE Petition/Appeal u/s Probate No.

Notice To
Respondent No.

- 1 General Public
- 2 ✓ Harmanpreet Kaur wife of Gurdēep Singh, daughter of Harpreet Singh, resident 250 Ranjit Enclave, Jalandhar, at present resident of H.No. 3B Iadbroke Drive Newlands, Wellington, New Zealand.
- 3 ✓ Gurnoor Kaur wife of Lakhbir Singh, daughter of Harpreet Singh, resident of H.No. 2615, Janakpuri Colony, Barara, Ambala, Haryana, at present resident of 13 Yardmaster Drive, Brampton, ON, Canada, Postal Code-L7A3Z9
- 4 ✓ Eshkeerat Kaur Daughter of Harpal Singh, resident of House No. 1128, Urban Estate, Ph-1, Jalandhar, at present resident of Flat # 201, 79, Aungier Street, Dublin 2, Ireland.

In above titled petition/appeal, the respondent (s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on 25.10.2021 at 10.00 a.m.

For details logon to www.highcourtchd.gov.in

(NOT TO BE PUBLISHED IN NEWSPAPER)

The above Court notice is forwarded to the Manager, Ajit (Punjabi Edition), for Publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing.

Publication charges will be paid/deposited by the bearer of this letter.

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11/10/2021
(Superintendent)
For Registrar(Judl.)
Punjab and Haryana High Court
Chandigarh.



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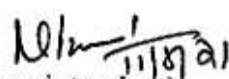
Respondent(s)/Defendant(s)

PROBATE Petition/Appeal u/s Probate No.

Notice To

Respondent No. 1. General Public


Whereas it has been informed that Petition under section 276/278 of Indian Succession Act 1925 for grant of Probate of Will dated 29.10.2020 executed by Avtar Singh s/o Surain Singh, resident of House No. 1128, Urban Estate, Phase-1, Jalandhar presented by appellant and registered in this Court, that the 25.10.2021(NOM) has been fixed by this Court for hearing of this appeal. To the general public and to all concerned having interest or any objection, should appear in person or through counsel on 25.10.2021 at 10.00 a.m.


(Superintendent)
For Registrar (Judl.)
Punjab and Haryana High Court
Chandigarh.

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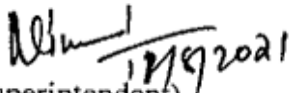
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Respondent(s)/Defendant(s)

PROBATE Petition/Appeal u/s Probate No.

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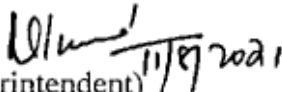
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